

26, 1994 regarding filing of another complaint in the Consumer Forum against Super Bazar;

(b) if so, the facts thereof;

(c) the details of complaints filed against Super Bazar in the Consumer Forum during 1994 and the stage at which these are lying pending;

(d) the concrete steps being taken to revamp the Super Bazar; and

(e) the reasons for the Super Bazar selling items at rates higher than the open market and the corrective steps taken therefor?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) Super Bazar has not yet received any notice from the Consumer Forum in this regard.

(c) From January, 1994 to 30th November, 1994 three complaints had been filed in the Consumer Forum involving Super Bazar. Details of the cases are given in the Statement attached. The complaint referred to in the news item is the fourth complaint about which Super Bazar is yet to hear from the Forum.

(d) The working results of Super Bazar are being reviewed periodically by this Ministry and the measures for further improvement are suggested to Super Bazar.

(e) Super Bazar is selling items at competitive prices keeping in view the trend and pricing pattern in local market.

Statement

The total number of complaints filed against Super Bazar in the Consumer Forum during 1994 is three, details of which are as under:

(i) SATISH KUMAR VARMA V/S SUPER BAZAR

Facts of the above complaint are that under 'Sales Promotion Scheme' introduced by M/s MARICO Industries Limited, on the item of Sweekar Oil (5 Ltr. container), Super Bazar, as a retail vendor passed on the consumer free gift worth Rs. 24/- only while as in the scheme advertised by Marico Industries Ltd., the free gift worth Rs. 25/- was promised. One Shri Satish Varma, Journalist by profession, filed the above complaint on 12.5.94 alleging that by this practice Super bazar & Marico Industries Ltd. have cheated the consumers at large which amounts to unfair trade practice.

In their defence the Super Bazar have stated that Super Bazar only passed the scheme introduced by Marico Ind. Ltd; to the consumers at large and therefore Super Bazar cannot be blamed for anything as has been alleged in the complaint. Next date of hearing is fixed for 6.1.1995 for filing reply on behalf of Super Bazar.

(ii) ABDUL RAZIA V/S SUPER BAZAR

The above complaint was filed against Super Bazar on 4.10.94. The facts of the case reveal that the complainant purchased medicines namely 'ALKERAN' on 8.9.93 from AIIMS branch of Super Bazar. The medicine purchased was alleged to be already expired in June, 1993. The complainant has claimed compensation of Rs. 2 lacs for

the mental agony and physical loss suffered by him. As per the version of Super Bazar, the said drug was sold to the consumer inadvertently due to a mistake by the Pharmacist at the counter as the drug indicated the expiry dates in spanish language. The case is fixed for 4.5.1995 for further proceedings.

(iii) R.D. GOYAL V/S SUPER BAZAR

This complaint was filed by the Complainant in the month of April, 1994 alleging that one H.M.T. watch was purchased by him from the Watch Counter of Super Bazar at Connaught Circus on 26.4.1993 and that the watch was out of order from the date of purchase itself. The consumer approached Super Bazar for replacement of the watch but the same was not allowed. As per the version of Super Bazar, the said watch is manufactured by H.M.T. Watch Lt. and the guarantee issued in this respect clearly mentions that the guarantee is only for repair of the watch and the watch so sold cannot be taken back or replaced. Moreover, the consumer was advised to get the watch repaired from the authorised repair centres of HMT under the certificate of guarantee, but he instead approached the Consumer Court. The case is next fixed for 3.4.1995 for final arguments.

Callout Railway Station

1082. SHRI K. MURALEE DHARAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for renovating the lind and third Platforms of Callout Railway Station;

(b) if so, the details thereof; and

(c) the time by which renovation work is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIFF): (a) No. Sir. Platforms no. 2&3 in the present state are considered adequate for the present volume of traffic handled and the same are also well maintained.

(b) and (c). Do. arise.

Finds for Godowna

1083. SHRI BAPU HARI CHAURE:

SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some amount was sanctioned to the State Governments for setting up of godowns in remote and interior areas during the last three years; and

(b) if so, the details of the amount being shared by Centre as well as by the States for the construction of godowns?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) and (b). During the year 1991-92, 1992-93 and 1993-94, the Central Government has extended total financial assistance to the tune of Rs. 13.10 crores to states/UTs for the construction of Godowns. The financial

assistance is granted on 50:50 loan subsidy basis.

Saving cum Relief Scheme for Fisherwomen

1084. SHRIMATI SUSEELA GOPALAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received a proposal of "Saving-cum-Relief Scheme for Fisherwomen" from the Government of Kerala;

(b) if so, the details of the scheme; and

(c) the time by which this scheme is likely to be given administrative approval?

THE MINISTER OF STATE IN MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) The Govt. of Kerala has proposed to bring women labourers engaged in selling fish within the purview of existing Saving-cum-Relief Scheme, which, at present, is applicable only to active marine Fisherman in coastal States.

(c) The implications of inclusion of this proposal in the existing Saving-cum-Relief Scheme need to be studied in consultation with other State Governments/Agencies and, therefore, no exact time limit for its approval can be indicated.

Railway Wagons

1085. SHRI ANNA JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to cut down the number of wagons to be acquired from the private sector during the year 1994-95;

(b) If so, the reasons therefor;

(c) whether this decision of the Government will effect the private units engaged in manufacturing of wagons and may lead to closure; and

(d) if so, whether this decision of the Government is likely to be reconsidered to avoid labour lay off and other problems?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) Yes, Sir.

(b) The wagon acquisition is related to traffic needs, and on this basis, wagon requirement during 94-95 is lower than the earlier year. Accordingly there is reduction in order levels of both the private sector and public sector units.

(c) So far private units has faced closure on this account.

(d) The decision of the Government is based on the traffic needs and can be reconsidered if warranted.

[Translation]

Grants to Organisations for Women and Child Development Schemes

1086. SHRI CHANDRESH PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) The amount of grant provided by the Government to the institutions/organisations engaged in implementation of women and child welfare schemes during each of the last three years, State-wise and year-wise;

(b) the criteria laid down for providing grants and assistance to such organisations;

(c) whether any system has been evolved to monitor the proper utilisation of these grants and assistance; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN & CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): (a) Financial assistance to voluntary organisations working in the field of women & child development is given by the Government through a large number of Ministries/Departments. Details of such grants are not maintained centrally. However, the Annual Reports of various Ministries/Departments generally contain the details of such major grants. These annual Reports are circulated to the Hon'ble Members of Parliament and also placed in the Parliament Library. However, details of grants released to NGOs during the last three years (State-wise) under major programmes of the Department of Women & Child Development are given in the statements attached.

(b) The criteria for providing grants and assistance to such organisations are based on the schematic pattern which varies from scheme to scheme. However, broadly, the organisations are required to be registered and in existence for at least three years with experience in women and child development programmes.

(c) and (d) In order to ensure proper utilisation of these grants and assistance, the Government monitors the programmes by obtaining periodical reports/returns and utilisation certificates alongwith audited statement of accounts. Evaluation of the major programmes is also conducted from time to time with the help of leading research and academic institutions and NGOs.

Statement

Short Stay Homes

(Grants released in lakhs)

S.No.	State/UT	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Andhra Pradesh	26.56	36.27	38.92
2.	Arunachal Pradesh	1.94	3.55	4.68
3.	Assam	2.64	1.92	3.71
4.	Bihar	5.85	5.96	11.75